

**UTTAR PRADESH SHASAN**  
**STAMP EVAM REGISTRATION ANUBHAG-2**

In pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of Government notification no. 6 /2023/321/94-S.R.-2-2023 dated 12 April, 2023

Notification

Order

No. 6 /2023/321/94-S.R.-2-2023

Lucknow, dated 12 April, 2023

In exercise of the powers under clause (a) of sub-section (1) of section 9 of the Indian Stamp Act 1899 (Act no. 2 of 1899) as amended, from time to time, in its application to Uttar Pradesh read with section 21 of the General Clauses Act, 1897 (Act no. 10 of 1897), the Governor, from the date of publication of this notification in the Gazette, is pleased to remit the Stamp Duty, for establishing new unit under the **Uttar Pradesh State Bio-Energy Policy, 2022**, in accordance with the Para 4.2 of the **aforesaid Policy**, for the purposes of the objectives specified therein, to the limit as mentioned in column 3 of the table below in relation to the Instrument as shown in column 4 –

<b>Para of Uttar Pradesh State Bio-Energy Policy, 2022</b>	<b>Purpose</b>	<b>Exemption Limit</b>	<b>Nature of Instrument</b>
<b>1</b>	<b>2</b>	<b>3</b>	<b>4</b>
<b>4.2</b>	acquisition of land through lease or purchase from private tenants for setting up of bio-energy enterprises/plants or feedstock collection and storage, 100% exemption of stamp duty payable on rent deed/lease/sale deed/registration will be provided.	<b>100 %</b>	On the instrument of conveyance under Clause-(a) of Article-23 & Lease of Article-35 of Schedule-1(b) of the Indian Stamp Act, 1899.

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- 1- यह शासनादेश इलेक्ट्रानिकली जारी किया गया है, अतः इस पर हस्ताक्षर की आवश्यकता नहीं है।
  - 2- इस शासनादेश की प्रमाणिकता वेब साइट <http://shasanadesh.up.gov.in> से सत्यापित की जा सकती है।

The aforementioned exemption under this notification is subject to the following prohibitions /conditions:-

**1-**The District Magistrate/ Deputy Commissioner of Industries shall confirm in the Instrument of conveyance/ Lease that the deed is being executed under the **Uttar Pradesh State Bio-Energy Policy, 2022** and also signs as a witness for the said purpose.

**2-**Irrrevocable bank guarantee of the amount equivalent to the remission of stamp duty in favour of the **Commissioner Stamp, Uttar Pradesh** shall be presented before the registration officer at the time of registration of such deed. The period of the Bank guarantee should not be less than the period, as prescribed in the policy, for the completion of project.

**3-**The unit which has obtained the benefit of stamp duty exemption under any other policy shall not be eligible for a stamp duty remittance/ exemption under this policy and notification.

**4-**Guidelines regarding the procedure of implementation of exemption given under this notification and release / forfeit of bank guarantee shall be issued by this department as soon as possible.

**By order,**

**Leena Johri**

**Principal Secretary**

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